

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003/2569/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Satya Nath Sarma,  
District & Sessions Judge,  
Bongaigaon.

Dated Guwahati, the 30<sup>th</sup> July, 2020.

Sub:- Earned Leave.

Ref:- Your letter No. DJB.I-11/2020/2507, dtd. 28.07.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for a period of 20 (twenty) days w.e.f. 10.08.2020 to 29.08.2020 (prefixing 08.08.2020 & 09.08.2020 and suffixing 30.08.2020) along with station leave permission from the evening of 07.08.2020 till the morning of 31.08.2020, has been granted, subject to submission of up to date Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you are asked to hand over charge of your Court and office to the Chief Judicial Magistrate, Bongaigaon and in her absence to the next senior most Judicial officer at the station before proceeding on Earned Leave.

Yours faithfully,

Sd/-

**JOINT REGISTRAR (VIGILANCE)**

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Memo NO.HC.VII-20/2003/2570-A, dated 30.7.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

✓ 2. The Project Manager, Gauhati High Court, Guwahati.

  
**JOINT REGISTRAR (VIGILANCE)**

Pdsr